



LEGISLATIVE ASSEMBLY
OF
GOA, DAMAN AND DIU

The Goa, Daman and Diu
Agricultural Tenancy (Amendment)
Bill, 1971

(Bill No. 22 of 1971)

(As published in the Official Gazette, Series I, No. 25,
dated the 16th September, 1971)

GOA, DAMAN AND DIU LEGISLATURE DEPARTMENT
ASSEMBLY HALL, PANAJI
SEPTEMBER, 1971

GOVERNMENT OF GOA, DAMAN AND DIU

Legislative Assembly of Goa, Daman and Diu

Legislature Department

Notification

LA/A/7/1637/71

In exercise of the powers conferred on him by Rule 117 of the Rules of Procedure and Conduct of Business of Legislative Assembly of Goa, Daman and Diu, the Speaker has ordered publication of the following Bill for general information.

The Goa, Daman and Diu Agricultural Tenancy
(Amendment) Bill, 1971

(Bill No. 22 of 1971)

A Bill further to amend the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (No. 7 of 1964).

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Twenty-second Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa, Daman and Diu Agricultural Tenancy (Amendment) Act, 1971.

(2) It shall come into force at once.

2. *Amendment of Section 23.*— In section 23 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964, after sub-section (1), the following proviso shall be inserted, namely:—

“Provided that, for the purpose of the fixation of rent, the gross produce shall not include the hay”.

Statement of Objects and Reasons

The Bill seeks further to amend the Goa, Daman and Diu Agricultural Tenancy Act, 1964, with a view to exclude from the payment of rent, the hay of paddy, in the case of paddy fields. The amendment will put an end to unnecessary litigation, sometimes raised by the landlord demanding from the tenant one sixth not only of the paddy but also of the hay.

Panaji,
6th September, 1971.

M. B. N. GAONKAR
M. L. A.

(Annexure to Bill No. 22 of 1971)

**The Goa, Daman and Diu Agricultural
Tenancy (Amendment) Bill, 1971**

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The Goa, Daman and Diu Agricultural Tenancy Act, 1964
(Act No. 7 of 1964)
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23. *Maximum Rent.* — (1) Subject to the other provisions of this Act, the rent payable by a tenant to the landlord in respect of any land shall not exceed one sixth of the gross produce of such land.

(2) For the purposes of sub-section (1) gross produce means:

(i) such quantity as may be agreed to between the landlord and the tenant as representing the total produce of the land;

(ii) where there is no such agreement, such quantity as is ascertained by actual measurement of the produce immediately after harvest in the presence of the Sarpanch, the Gram Sevak, the Escrivao or any other respectable person; and

(iii) where the Government has, in relation to any village or area prepared and published any Record of Rights or other data based on crop cutting experiment or otherwise, the gross produce shall be ascertained with reference to such principles, if any, as may be prescribed.

Assembly Hall,

Panaji,

9th September, 1971.

V. L. DANDWATE

Under Secretary to the Legislative
Assembly of Goa, Daman and Diu.